

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (Ins) No. 712 of 2019

IN THE MATTER OF:

Bhagwan Singh Rawat.

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present:

For Appellant:- Ms. Garima Jain and Ms. Srishti, Advocates.

For Respondent: Mr. Ankur Mittal and Ms. Meera Murali, Advocates for Respondent No.1. Mr. Abhishek Anand, Ms. Honey Satpal and Mr. Sumit Bindal, Advocates for Respondent No.2

O R D E R

02.03.2020 Learned Counsel for the Appellant prays for adjournment on the ground that arguing counsel is not available. Learned Counsel for the Respondent is opposing the prayer.

Earlier also at the request of the Appellant, the case was adjourned.

It seems that the Appellant is prolonging the matter.

Considering the facts and circumstances, the adjournment is allowed subject to payment of Rs. 50,000/- in the account of Prime Minister's National Relief Fund and also directed the learned counsel for the Appellant to file affidavit annexing the receipt of the payment of the costs within a week from today.

Let the matter be fixed on **25th March, 2020.**

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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